to Questions

SHRI A. D. MANI: Sit, in regard to the assistance given to those displaced persons and refugees, the hon. Minister said that some assistance was being given for constructing houses. May I ask him what assistance was given to the refugees in 1947 when they came here? That standard should be applied to the refugees here, particularly the refugees in the Chhamb sector and in the Jammu and Kashinir area. May I ask him whether any maintenance or subsistence allowance is being given to the refugees? This is a matter of improtance to those persons who have been driven out of their homes.

SHRIR. K. KHADILKAR: I have not got the figures here as to what was given in 1917, But keeping in view the present requirements price level and other things, adequate compensation as well as what you call maintenance allowance is provided for them and they are satisfied.

SHRI A. D. MANI : How much is that ?

SHRI R. K. KHADILKAR : Do you want the figures ?

SHRI A, D. MANI : Yes.

श्री बाल गोविन्द वर्मा: जो इस वक्त में हम दे रहे हैं, जैसा कि हमारे मन्त्री महोदय ने कहा हम बहुत अच्छा कम्पेनसेशन दे रहे हैं। जहां तक कच्चे मकानों की बात है 3 हजार रुपया तक की ग्रांट दे रहे है और जो पक्के मकानात है उनके लिए 5 हजार रुपया तक ग्रांट दे रहे हैं और 6 हजार रुपया तक लोन दे रहे हैं।

SHRI A. D. MANI : Maintenance allowance ?

श्री बाल गोविन्द वर्मा: मेनटेनेस भी हम देन्हे है. डेढ़ रुपया प्रति व्यक्ति के हिसाब से और एक रपया बच्चों के लिये जो 3 साल से 8 तक के है और जो 3 साल से नीचे है उनको हम 50 पैसा दे रहे है और जानवरों के लिये प्रति जानवर प्रतिदिन 75 पैसा दे रहे है।

SHRIR. K. KHADILKAR: Sir, this is a detailed statement and I can provide detailed information by laying the statement on the Table of the House regarding what we are giving on every particular matter that he has raised. I will give the statement.

SHRI THILLAI VILLAI AN : Subfrom the statement I understand that this Government is . not having any scheme for grant of compensation but it is having a scheme for ex-gratia assistance to persons who suffered loss of life and property during the recent Indo-Pak war. In the last paragraph of the statement it is said "Compensation due for crops damaged byhostilities should be paid quickly". I want to stress the word "quickly" because we have bitter experience of inordinate delay in getting assistance or compensation or any other form of grant from the Government. I would like to know from the hon. Minister whether any specific anangement has been made for giving the co-gratia assistance which has been allowed by this Government to the e-persons

SHRI R. K. KUADILKAR \cdot As I said carlier, we are using the State Government agencies. When we say that we have no scheme of our own, it does not mean that we do not look at it as a national problem. We do look at it as a national problem. But we rely on the State agencies. So far as the compensation part is concerned, the disbursement is already being made and we have reimbursed the State Government of whatever expenses they have incurred.

MR. CHAIRMAN : Next question.

INDIAN PROPERTIES IN BANGLA DESIL

*97. SHRI LOKANATH MISRA : SHRI K. C. PANDA :† SHRI M. K. MOHTA :

Will the Minisiter of EXTERNAL AFFA-IRS be pleased to state :

(a) whether Government have taken up with the Bangla Desh Government the question of Indian properties held as enemy properties in Fast Bengal by the Pakistan Government since Indo-Pak conflict of 1965; and

(b) if so, the response received by the Government from the Government of Bangla Desh; and

(c) if the answer to part (a) above be in negative, whether Government propose to take up the issue with the Government of Bangla Desh?

[†]The question was actually asked on the floor of the House by Shii K. C. Panda.

* to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURLNDR & PAL SINGH) : (a) No, Su,

th. Does not anse.

(c) The matter is being examined.

SHRIK. C PANDA: Sir, there are certain properties left over by Indian nationals in Fast Beneal, now Bargla Desh, and some of them are reported to be under the custody of the Pakistan Government and some under Bangla Desh. I would like to know whether there is any assessment by the Government for restoring them to the proper owners. Secondly, the goods confiscated by India are reported to be smaller in number than the goods confiscated by Pakistan from Indian shipping computes. How is the exchange being contemplated ?

SHRI SURINDRA P.M. SINGH I will take the second part of the question first. The Undian property seized UV Pakistan is valued at Rs. 76 crores and Pakistani property seized by India after the 1965 conflict comes to Rs. 26 crores. These properties were confiscated at the time of the 1965 conflict by the Pakistoni authorities. This matter was taken up with Pakistan Government on a number of occasions until the present conflict started, but unifortunately, all our efforts failed to get anything out of Pakistan...

MR. CHAIRMAN : Question Hour over.

12 NOON

SHRI M. RUIHNASWAMY : May 1 say it is fair neither to the Minister nor to Parliament to cut short an answer that he is giving on an important question?

MR. CHAIRMAN : He has given the answer.

SHRIA. D. MANI: Sir, I wanted him to give an answer...

MR. CHAIRMAN : Mr. Mani, you were not present in the morning when your question was called. And now you are demanding answers.

WRITTEN ANSWERS TO QUESTIONS

U. S. PROTEST OVER RELATIONS WITH NORTH VILLINAM

*98 SHR1 S. G. SARDESAI : SHR1 M. V. BHADRAM : SHRI BHUPESH GUPTA : SHRI DAHYABHAI V. PATLL :

Will the Minister of LXTERNAL AFFAIRS by pleased to state :

the whether the Government of the U. S. A. have protested against India's decision to establish full diplomatic relation with the Democratic Republic of Vietnam; and

(b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL ATLAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sit

(b) We have indicated to the U. S. Govenance it our surprise at the attitude taken by them. As a sovereign country, we take decisions in such matters in the light of our own views and interests, and of recognition of the realities of the situation.

तिब्बत में जनमत संग्रह

*99. डा॰ भाई महावीर : श्री सुन्दर मणि पटेल :

क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान श्री दलाई लामा की इस मांग की ओर गया है कि तिब्बत मे जनमत संग्रह करवाया जाये कि वहां के चीनी शासन में रहना चाहते हैं या नही ; और

(ख) यदि हां तो इस संबंध में सरकार की क्या प्रतिक्रिया है ?

PLEBISCITE IN TIBET

*99. DR. BHAI MAHAVIR : SHRI SUNDAR MANI PATEL :

Will the Minister of EXTERNAL AF-TAIRS be pleased to state :

(a) whether Government's attention has been drawn to a demand made by Dalai Lama

†[] English translation

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